

Resolving of old pension cases

2660. SHRI ANUBHAV MOHANTY: Will the PRIME MINISTER be pleased to state:

- (a) how many cases of pension of Central Government employees are pending for more than ten years and have not yet been resolved;
- (b) how many of them are of lonely women who are solely dependent on the pension; and
- (c) whether the Ministry considers opening of Fast Track Units (FTUs) to resolve such old and pending cases, particularly that of lonely women who are solely dependent on their pension?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) Ministries/Departments of the Government sanction pension/family pension as per Central Civil Services (Pension) Rules, 1972 and send pension papers through Pay and Accounts Office and Central Pension Accounting Office to the pension disbursing agency, which is generally a public sector bank. This department monitors grievances of retiring employees/pensioners through Centralised Pension Grievance Redressal and Monitoring System (CPENGGRAMS). The department rigorously monitors the grievances registered under CPENGGRAMS. Various reports are generated and examined on the cases of delay/pendency/non-payment. There is no grievance case, including that of lonely women, pending for over 10 years. There is no proposal under consideration for opening of Fast Track Unit of pension to resolve old and pending cases.

Complaints received from Members of Parliament

2661. DR. K. V. P. RAMACHANDRA RAO: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that number of complaints made by MPs against the officers for violation of protocol norms and contemptuous behaviour are pending with the Ministry for want of report from the State Governments, if so, details thereof, State-wise; and
- (b) whether Government has any plan to resolve these complaints in a time bound manner?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) The Central Government take prompt action to resolve the complaints received from the Hon'ble Members of Parliament against officers for violation of protocol and contemptuous

behaviour. For this purpose, the Government remains in constant touch with the respective State Governments. From 1.1.2016 upto November, 2016, Government has received seven complaints from the Hon'ble Members of Parliament through the Lok Sabha Secretariat (Privileges and Ethics Branch) (four complaints pertain to Government of Uttar Pradesh, two complaints pertain to Government of Bihar and one complaint pertains to Government of Maharashtra). Out of the seven cases, reports in four cases (two pertain to Government of Uttar Pradesh, one pertains to Government of Bihar and one pertains to Government of Maharashtra) have been forwarded to the Lok Sabha Secretariat.

Survey map for capital city area in Andhra Pradesh

2662. SHRI MOHD. ALI KHAN: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether it is a fact that the State Government of Andhra Pradesh has requested the Survey of India for supply of 1:5000 Scale Survey Maps with 1 metre contour interval for the proposed capital city area and if so, the details thereof; and

(b) whether Survey of India has supplied the required data to Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI Y. S. CHOWDARY): (a) Yes, Sir. Government of Andhra Pradesh requested the Survey of India for supply of large scale survey maps of 1:5000 scale with contour interval of 1 meter for the proposed capital city area. Accordingly, the Survey of India carried out the preliminary work and submitted the estimated cost work of ₹ 2,41,87,432/- to the State Government for payment before the work can be started.

(b) No, Sir. As no advance payment was received, Survey of India did not carry out the subject mapping work.

Commercialisation of CSIR patents

2663. SHRIMATI RENUKA CHOWDHURY: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the total number of CSIR patents monetized by the National Research Development Corporation (NRDC) during the last three years;

(b) the reasons for dismal track record of NRDC in the matter; and

(c) the steps taken by Government to set up a professionally managed body for commercialization/monetization of CSIR patents?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY